

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 4935/2018

(Arising out of impugned final judgment and order dated 04-05-2018 in CRLMP No. 15481/2018 passed by the High Court of Judicature at Allahabad)

Dr.MEHRAJ ALI & ANR.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.80810/2018-EXEMPTION FROM FILING O.T.)

WITH SLP(Crl) No. 4956/2018

(FOR ADMISSION and I.R. and IA No.81155/2018-EXEMPTION FROM FILING O.T. and IA No.81153/2018-PERMISSION TO FILE ADDITIONAL DOCUMENTS)

Date : 11-06-2018 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UDAY UMESH LALIT
HON'BLE MR. JUSTICE DEEPAK GUPTA
(VACATION BENCH)

For Petitioner(s) Mr. Anoop G.Chaudhary, Sr.Adv.
Mr. Shakil Ahmed Syed, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Applications for exemption from filing official translation are allowed.

Issue notice returnable in the first week of July, 2018.

Pending consideration of these special leave petitions, the execution of non-bailable warrants issued against the petitioners shall remain stayed.

(ANITA MALHOTRA)
COURT MASTER

(TAPAN KUMAR CHAKRABORTY)
BRANCH OFFICER

